

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 603/(MAH)/2017
CA No.

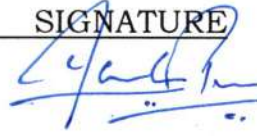
CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017

NAME OF THE PARTIES: Zee Entertainment Enterprises Ltd
V/s
KVI Chemicals Pvt.Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
19	Adv. Abhishek Prabhu.	(Advocate) Representing Petitioner.	

ORDER.

TCP 603/ I & BP/NCLT/MB/MAH/2017

1. This Petition has been transferred from the Hon'ble High Court pertains to the provisions of section 433(e) of the Old Act in respect of recovery of debt.
2. From the side of the Petitioner, Learned Representative has stated that settlement is in progress seeking time to file the Consent Terms. Granted.

Adjourned to **9th June, 2017.**

Dated: **21.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)